

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

O.A. No. 1256 of 1996

New Delhi, dated the 26th May 1997

HON'BLE MR. S.R. ADIGE, MEMBER (A)

1. Shri Balbir Singh,
S/o Shri Parven Singh,
R/o 242 RZ, Palam Colony,
New Delhi.
2. Shri Ram Kumar Singh,
R/o 101, Meenakshi Garden,
Tilak Nagar,
New Delhi.
3. Shri Yash Pal,
R/o 112, Khichri Pur,
Gali No.9, Delhi.
4. Shri Bhajan Singh,
S/o Shri Ram Chander Singh,
R/o 263, Madi Pur,
Delhi.
5. Shri Ram Phool,
S/o Shri Pusa Ram,
R/o 132, Pandav Nagar,
Delhi-110091.
6. Shri Anil Kumar,
S/o Shri Banwari Singh,
R/o 12/13, Kichri Pur,
Delhi-110091.

... APPLICANTS

By Advocate: Shri Ashish Kalia

VERSUS

1. Union of India through
the Secretary,
Ministry of Communication,
Sanchar Bhawan,
New Delhi-110001.
2. Telecom Divl. Engineer,
Moradabad,
U.P.

... RESPONDENTS

By Advocate: Shri V.S.R.Krishna

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

(D)

Heard.

2. Both counsel agree that this O.A. may be disposed of with a direction to the Respondents subject to availability of work they should consider re-engaging the applicants, in accordance with Casual Labourers (Grant of Temporary Status) Scheme in preference to outsiders and those with lesser length of past service. Thereafter the applicants may work out their rights for grant of temporary status in terms of Casual Labourers (Grant of Temporary Status) Scheme.

3. In so far as applicant Shri Anil Kumar is concerned Respondents state that he has not worked even for a single day, Shri Kalia states that he has produced certain documents in support of his contention that indeed the applicant has worked with the Respondents in the past, ~~and~~ ^{It} will be open to the applicant to file copies of those documents along with self-contained representation to the respondents, who should examine the same in terms of the ^{contents of} ~~such~~ representation and their own records.

4. This O.A. stands disposed of accordingly. No costs.

S.R. Adige
(S.R. ADIGE)
Member (A)

/GK/